**Extent of payment made to Advocates**

**48. Sh. Neeraj Sharma, MLA (NIT Faridabad)**

Will the Chief Minister be pleased to state:-

1. The number of hearings in the Hon’ble High Court for the case number CWP 26573 of 2021 regarding 75% reservation in Jobs in Private Sector;
2. The number of hearings in which Sh. Baldev Raj Mahajan, Advocate General personally appeared in the Hon’ble High Court in favour of Government in the above said case together with the extent of payment made by the Government to Sh. Baldev Raj Mahajan from the date of his appointment till 30 November, 2023; and
3. Whether it is a fact that the private advocates are hired by the Government in other matters/cases in the Hon’ble High Court; if so, the extent of payment made by the Government from 1st January, 2020 to 30 November, 2023 in this regard together with the details thereof?

**MANOHAR LAL, CHIEF MINISTER**

Sir**,**

1. Total number of hearings in the Hon'ble High Court for the case CWP No. 26573 of 2021 and eight other connected cases challenging 75% reservation in jobs in private sector is 30.5
2. Sh. Baldev Raj Mahajan, Advocate General, Haryana appeared in the case on the first hearing to oppose grant of stay and thereafter, Sh. Tushar Mehta, Solicitor General appeared in one hearing in the High Court to oppose the plea for stay matter and thereafter, Sh.Puneet Bali, Senior Advocate along with Sh. Jagbir Malik, Additional Advocate General appeared for the State of Haryana to defend the Act and attended 26 hearings in the case whereas two hearings were attended only by Sh. Jagbir Malik, Additional Advocate General.

No Counsel fee was paid to Sh. Baldev Raj Mahajan, Advocate General, Haryana in these cases as the Advocate General, Haryana is not claiming counsel fee in any case but has been only drawing monthly retainership. (Rs.2,50,000/- per month from 10.11.2014 to 16.11.2021 and Rs.4,50,000/- per month from 17.11.2021 till date).

1. The Government engaged private Counsels in another batch of petitions relating to rejection of recommendations for promotion of Civil Judges to the post of Additional District Judges.

Sh.Vikramjit Banerjee, Additional Solicitor General of India appeared in CWP No. 19775 of 2023 and other connected cases i.e. CWP No.22818 of 2023, CWP No.23804 of 2023 and CWP No.26217 of 2023 in the Hon'ble High Court between 1st January,2020 to 30.11.2023.

Shri Tushar Mehta, Solicitor General of India was paid Rs.4,40,000/- as counsel fee for appearance in High Court and Shri Punit Bali, Senior Advocate was paid counsel fee @ Rs.2,20,000/- per hearing for nine cases of 75% reservation which amounted to a total of Rs.55,44,000/- as Counsel fee. No counsel fee has been paid to Vikramjit Banerjee as yet decision in said case is still pending.

**NOTE FOR PAD**

In CWP No. 26573 of 2021 with eight other connected matters challenging 75% reservation in jobs in Private Sector, private Counsels were engaged. 30 hearings in total took place in the case. Advocate General appeared on the first hearing to oppose grant of stay and on one hearing Sh. Tushar Mehta, Solicitor General appeared in High Court to oppose stay. The High Court, however, granted stay order. After stay order was set aside by Supreme Court of India, Sh. Puneet Bali, Senior Advocate along with Sh. Jagbir Malik, Addl. AG appeared for the State. Advocate General had not claimed any Counsel Fee as Advocate General was drawing monthly retainership of Rupees two lacs and fifty thousand per month from 10/11/2014 to 16/11/2021 and rupees four lacs and fifty thousand per month from 17/11/2021 onwards. Sh. Tushar Mehta, Solicitor General of India was paid counsel fee of Rs.4,40,000/- and Sh. Puneet Bali was paid total fee of Rs. 55,44,000/- @ Rs. 2,20,000/- per hearing for nine cases for 26 hearings.

In CWP No. 19775 of 2023 with other connected matters relating to rejection of recommendation for promotion of Civil Judges to the post of Additional District Judges, private Counsel was engaged. Sh. Vikramjit Banerjee, Additional Solicitor General of India appeared in the cases between 01/01/2020 to 30/11/2023. No counsel fee has been paid to Sh. Vikramjit Banerjee as yet decision in the said cases is still pending.

**Rates of Payment of fees to Law Officers/Panel of Advocates w.e.f. 02.09.2015**

|  |  |  |  |
| --- | --- | --- | --- |
| 1. | **Before the Hon'ble Supreme Court of India at New Delhi:**  **I. Fee for designated Senior Advocates in Panel Grade A:** | | |
| a) Per appearance:  for effective dates  b) Bunch matters. :  c) Conference fee:  d) Settling of petition/counter/re-joinder/opinion | | Rs.2,50,000/- per hearing (effective date) including 10% clerkage.  25% of the fee of main case  (per case in the bunch) (Subject to a  cap of Rs.10 lakhs).  Rs. 55,000/- including 10% clerkage (Be it one case or bunch)  Rs.22,000/- including 10% clerkage. Be it one or Bunch matter. |
| **2.** | **Fee for Advocate General, Haryana in cases before the Supreme Court:**  Will be same as payable to Panel Grade' A' Counsel.  The Advocate General, Haryana shall also be allowed fee as payable to Panel Grade ‘A’ Counsel when appearing on behalf of Government Department before the Supreme Court of India. | | |
| 3. | **Fee for Advocates in Panel 'Grade B':**  a) Per appearance for effective dates including  Conference fee.  b) Bunch matters:  c)Settling of petition /counter/ re-joinder/ opinion.: | | Rs. 1,10,000/- per appearance (effective date) including 10% clerkage.  25% of the fee of the main case (per case in the bunch) (subject to a cap of Rs. 5.50 Lakh)  Rs.55,000/- including 10% Clerkage. Be it one or bunch Matter. |
| 4. | **Fee for Panel Counsel:**  a) Per case:  b) Bunch matters: | | Rs.22,000/- per case including 10% clerkage+ actual expenses.  25% of the fee for the main case (per case in the bunch) + actual expenses (Subject to a cap of Rs. 1.10 Lakh) |
| 5. | **Fee for Advocates-on Record/Standing Counsel/Additional Standing Counsel before Supreme Court of' India at New Delhi:** | | |
| **Particulars**  i) Court appearance in Admission matters  *ii) Court appearance in Bunch matters at*  *admission stage*  *iii) Regular hearing*  *iv) Regular hearing in bunch matter.*  v) Drafting SLPs/WPs.  vi) Drafting SLPs/)WPs (Bunch matters).  vii) Drafting transfer petition.:  viii)Drafting Transfer petition: (Bunch matters).  ix) Drafting suits:  x) Drafting Suits (Bunch):  xi) Drafting counter-affidavit and rejoinder  affidavits.  xii)Drafting Counter Affidavit: and Rejoinder Affidavits (Bunch matters).  xiii) Written submissions:  xiv) Written submissions: (Bunch matters)  xv) Miscellaneous applications  xvi) Miscellaneous applications (Bunch matters)  xvii) Inspection of original record: preparation of list of documents and bill of costs. | **Rates**  Rs. 2200/- per hearing or  Rs. 11,000/- for the whole *case, whichever is lower.*  *Rs. 4400/- per hearing or*  *Rs. 22000/- for the whole case whichever is lower.*  *Rs. 3000/- per hearing or*  *Rs. 15000/- for the whole case, whichever is lower.*  *Rs. 6000/- per hearing or*  *Rs.30000/-for the whole case whichever is lower.*  *Rs. 2000/- per case.*  *Rs. 4000/- per group/bunch*  *Rs. 1000/- per case.*  *Rs. 2000/- per bunch*  *Rs. 10000/- per suit.*  *Rs. 20000/- per bunch.*  *Rs. 2000/- per case*  *Rs. 2000/- per bunch.*  *Rs. 2000/- per case*  *Rs. 4000/- per bunch*  Rs. 600/- per case  Rs. 1200/- per bunch  *Rs. 600/- per case* | |
| 6. | **Before the Hon'ble High Court at Chandigarh when engaged by Boards/Corporations/ Autonomous Bodies etc.:** | | |
| (i). When the Advocate General, Haryana is engaged by Boards/. Corporations etc. | Rs.1,10,000/- per case (additional amount @ 25% of the fee for the main case shall be paid for each additional case in bunch matter. (Subject to a cap of Rs.5.50 Lakhs).  The fee for opinions sought by the Boards/ Corporations etc. shall be Rs. 22,000/- per case. | |
| **7.** | **Fee for Senior Advocate/Additional Advocate General/Panel Counsel when engaged by Boards/Corporations before the Hon'ble High Court at Chandigarh:** | | |
| 1. When Senior Advocate is engaged by the Boards/Corporation/, Autonomous Bodies etc.  2. When Additional Advocate General is engaged by the Boards/ Corporation, Autonomous Bodies etc. | Rs. 44,000/- per case including 10% clerkage. (additional amount @ 25% of the fee for each additional case in bunch matter). (Subject to cap of Rs.2.20 Lakhs).  Rs. 33,000/- per case including 10% clerkage. (additional amount 25% of the fee for each additional case in bunch matter) + actual expenses. (Subject to a cap of Rs.1.65 Lakhs). | |
|  | 3. When an empanelled Advocate is engaged by any Boards/ Corporations Autonomous Bodies etc. | Rs. 16,500/- per case including 10% clerkage (additional amount @ 25% of the fee for each additional case in bunch matter) + actual expenses. (Subject to a cap of Rs.82,500/-). | |
| **8.** | **Fee for empanelled Advocate before the District Court/Tribunals/ Commissioners/ Forums/Lok Adalat etc. at Chandigarh or at District Head Quarters, Tehsil and Sub Tehsil level in the State of Haryana.** | A fee of Rs. 11,000/- per case including 10% clerkage (additional amount @ 25% of the fee for each additional case in bunch matter) + actual expenses. (Subject to a cap of Rs.50,000). | |
| **9.** | **Fee for Senior Advocate/Additional Advocate General/Panel Counsel when engaged by Boards/Corporations before the Hon'ble Supreme Court of India, Delhi High Court, NGT, National Consumer Commission or Competent Commission.** | | |
| I. When Senior Advocate is engaged by the Boards/ Corporation, Autonomous Bodies etc.  2. When Addl. Advocate General is engaged by the Boards/ Corporation, Autonomous Bodies etc.  3. When an empanelled Advocate is engaged by any Boards/Corporations Autonomous Bodies etc. | Rs. 44,000/- per case including 10% clerkage. (additional amount @ 25% of the for each additional case in bunch matter). (Subject to a cap of Rs.2.20 lacs).  Rs. 33,000/- per case including 10% clerkage. (additional amount @ 25% of the fee for each additional case in bunch matter) + actual expenses. (Subject to a cap of Rs.1.65 Lakh).  Rs. 16,500/-per case including 10% c1erkage (additional amount @ 25% of the fee for each additional case in bunch matter) + actual expenses (Subject to maximum of Rs.82,500/-) | |
| 10 | **Fee for empanelled Advocate before the District Courts/ Tribunals/ Commissions/ Forums/ Lok Adalats, etc. at Delhi** | A fee of Rs. 11,000/- per case including 10% clerkage (additional amount @ 25% of the fee for each additional case in bunch matter) + actual expenses. (Subject to a cap of Rs.50,000). | |
| **NOTE:** The fee structure prescribed for Additional Advocate General, Haryana with respect to the Boards/Corporations etc., as aforesaid, shall however not be applicable with respect to Additional Advocate General, Haryana, who have also been appointed as Standing Counsel by the respective Board/Corporations etc. In such event, the terms and conditions as agreed into between such Additional Advocate General, Haryana and respective Boards/Corporations etc. shall be applicable. | | | |

**Note:**  1. In all other cases not covered by the above, counsel fee shall be paid as settled in consultation with the Advocate General, Haryana. In cases having heavy stakes or special matters, higher Counsel fee can be settled with the prior approval of the competent authority.

2. This issue with the concurrence of the Finance Department conveyed vide their U.O. No. 12/16/2015-2FG-I/13079(16), dated 31.05.2016.

**अधिवक्ताओं को किये गये भुगतान की सीमा**

**48. नीरज शर्मा विधायक, एनआईटी फरीदाबाद**

क्या मुख्यमंत्री यह बताने की कृपा करेंगे कि:-

¼d½ निजी क्षेत्र में नौकरियों में 75% आरक्षण के संबंध में 2021 के मामले संख्या सीडब्ल्यूपी 26573 के लिए माननीय उच्च न्यायालय में सुनवाई की संख्या;

¼[k½ सुनवाई की संख्या जिसमें श्री महाधिवक्ता बलदेव राज महाजन व्यक्तिगत रूप से उपरोक्त मामले में सरकार के पक्ष में माननीय उच्च न्यायालय में उपस्थित हुए और साथ ही सरकार द्वारा श्री बलदेव राज महाजन को mudh fu;qfDr dh frFkh ls fnukad 30 uoacj 2023 rd किए गए भुगतान की राशि भी बताई tk,A

¼Xk½ क्या यह सच है कि माननीय उच्च न्यायालय में अन्य मामलों केसों में सरकार द्वारा निजी अधिवक्ताओं को नियुक्त किया जाता है यदि हां तो इस संबंध में सरकार द्वारा 01 जनवरी 2023 से 30 uoacj 2023 तक कितना भुगतान किया गया और उसका ब्यौरा क्या हैI

**मनोहर लाल, मुख्यमंत्री**

**Jheku th]**

¼d½ izkbZosV lsDVj esa ukSdfj;ksa esa 75 izfr”kr vkj{k.k dks pqukSrh nsus okyh flfoy fjV ;kfpdk la[;k 26573 vkWQ 2021 vkSj vU; vkB lac) ekeyksa ds fy, ekuuh; mPp U;k;ky; esa lquokbZ dh dqy la[;k 30 gSA

¼[k½ Jh cynso jkt egktu] egkf/koDrk gfj;k.kk jksd vkns”k ds fo:/k izFke lquokbZ ij ekeys esa mifLFkr gq, vkSj mlds ckn] Jh rq"kkj esgrk] lkfyflVj&tujy jksd ekeys dssa fo:/k mPp U;k;ky; esa ,d lquokbZ ij mifLFkr gq, vkSj mlds ckn] Jh txchj efyd] vij egkf/koDrk ds lkFk Jh iqfur ckyh] ofj"B vf/koDrk] ekeys esa gfj;k.kk jkT; ds fy, vf/kfu;e dk cpko djus gsrq 26 lquokbZ;ksa ij mifLFkr gq, vkSj Jh txchj efyd] vij egkf/koDrk nks lquokbZ;ksa ij mifLFkr gq, FksA

bu ekeyksa esa Jh cynso jkt egktu] egkf/koDrk] gfj;k.kk dks fdlh dkmalsy Qhl dk Hkqxrku ugha fd;k x;k Fkk] pwafd egkf/koDrk] gfj;k.kk fdlh ekeys esa dkmalsy Qhl dk nkok ugha djrk gS] fdUrq og 10-11-2014 ls 16-11-2021 rd izfrekl 2]50]000@& :i, rFkk fnukad 17-11-2021 ls vc rd 4]50]000@& :i, dh dsoy ekfld izfr/kkj.k Qhl izkIr dj jgs gSaA

¼x½ ljdkj us flfoy U;k;kf/k”kksa dk vij ftyk U;k;k/kh”kks ds in ij inksUufr gsrq flQkfj”kksa dks jn~n djus ds lEcU/k esa ;kfpdkvksa ds fy, vU; cSap esa futh dkmalsy fu;ksftr fd,A Jh foØethr cSuthZ] Hkkjrh; vij lkfyflVj&tujy flfoy ;kfpdk la[;k 19775 vkWQ 2023 rFkk vU; lEcfU/kr ekeyksa vFkkZr~ flfoy ;kfpdk la[;k 22818 vkWQ 2023] flfoy ;kfpdk la[;k 23804 vkWQ 2023 rFkk flfoy ;kfpdk la[;k 26217 vkWQ 2023 esa izFke tuojh] 2020 ls 30-11-2023 ds chp mPp U;k;ky; esa mifLFkr gq,A

Jh rq"kkj esgrk] Hkkjrh; lkfyflVj tujy dks mPp U;k;ky; esa mifLFkr gksus ds fy, 4]40]000@&:i, dh dkvalsy Qhl dk Hkqxrku fd;k x;k rFkk Jh iquhr ckyh] ofj"B vf/koDrk dks 75 izfr’kr vkj{k.k ds ukS ekeyksa esa 2]20]000@&:i, izfr lquokbZ dh nj ls dkmalsy Qhl dk Hkqxrku fd;k x;k rFkk dqy 55]44]000@&:i, dkmalsy Qhl dk Hkqxrku fd;k x;kA Jh foØethr cSuthZ dks vHkh rd fdlh Hkh dkmalsy Qhl dk Hkqxrku ugha fd;k x;k gS] pwafd mDr ekeys esa fu.kZ; vHkh yfEcr gSA

**iSM ds fy, uksV**

izkbZosV lsDVj esa ukSdfj;ksa esa 75 izfr”kr vkj{k.k dks pqukSrh nsus okys 8 vU; lac) ekeyksa lfgr flfoy fjV ;kfpdk la[;k 26573 vkWQ 2021 esa futh dkmalsy fu;ksftr fd, x, FksA ekeys esa dqy 30 lquokbZ gqbZA egkf/koDrk gfj;k.kk ekeys esa jksd vkns”k ds fo:/k izFke lquokbZ ij mifLFkr gq, rFkk Jh rq"kkj esgrk] lkfyflVj&tujy jksd vkns”k ds fo:/k mPp U;k;ky; esa ,d lquokbZ ij mifLFkr gq,A rFkkfi] mPp U;k;ky; }kjk jksd vkns”k iznku fd;k x;kA Hkkjr ds loksZPp U;k;ky; }kjk jksd vkns”k dks jö djus ds ckn] Jh iquhr ckyh] ofj"B vf/koDrk jkT; dh vksj ls Jh txchj efyd] vij egkf/koDrk ds lkFk mifLFkr gq,A egkf/koDrk }kjk dkmalsy Qhl dk nkok ugha fd;k tkrk gS] pwafd egkf/koDrk] fnukad 10-11-2014 ls 16-11-2021 rd izfr ekl nks yk[k ipkl gtkj :i, rFkk 17-11-2021 ls vkxs izfr ekl pkj yk[k ipkl gtkj :i, izfr/kkj.k Qhl izkIr dj jgs gSA Jh rq"kkj esgrk] Hkkjr ds lkfyflVj&tujy dks 4]40]000@&:i, dkmalsy Qhl Hkqxrku dh xbZ rFkk Jh iquhr ckyh dks 9 ekeyksa esa 26 lquokbZ;ksa ds fy, 2]20]000@&:i, dh nj ls dqy 55]44]000@&:i, Qhl Hkqxrku dh xbZA

flfoy U;k;k/kh”kksa ls vij ftyk U;k;k/kh”kksa ds inksa ij inksUufr dh flQfj”k dks jn~n djus ls lEcfU/kr vU; lac) ekeyksa ds lkFk flfoy fjV ;kfpdk la[;k 19775 vkWQ 2023 esa] izkbZosV dkmalsy dks fofu;ksftr fd;k x;k FkkA Jh foØethr cSuthZ] Hkkjr ds vij lkfyflVj&tujy 01-01-2020 ls 30-11-2023 ds nkSjku ekeyksa esa mifLFkr gq,A Jh foØethr cSuthZ dks vHkh rd dksbZ dkmalsy Qhl Hkqxrku ugha dh xbZ gS] pwafd mDr ekeyksa esa fu.kZ; vHkh yfEcr gSA

**fof/k vf/kdkfj;ksa@iSuy ds vf/koDrkvksa dks Qhl ds Hkqxrku dh njsa 02-09-2015 ls ykxwA**

|  |  |  |  |
| --- | --- | --- | --- |
| **1-** | **ubZ fnYyh esa Hkkjr ds ekuuh; loksZPp U;k;ky; ds le{k%**  **1- iSuy xzsM , esa ukfer ofj’B vf/koDrvksa ds fy, Qhl** | | |
|  | a) izfr mifLFkfr izHkkoh frfFk;ksa ds fy,A  b) lkewfgd ekeys    c) ijke”kZ “kqYd  d) ;kfpdk@izfrokn@iqu% izfrokn rS;kj djuk@jk; nsuk | :Ik;s 2]50]000 izfr izHkkoh lquokbZ lfgr 10% fyidh; [kpkZA  Ekq[; ekeys dh Qhl dk 25% ¼lewg esa izfr ekeyk½ vf/kdre lhek :Ik;s 10 yk[kA  :i;s 55 gtkj lfgr 10% fyfidh; [kpkZ ¼pkgs og ,d ekeyk gks ;k lewg½A  :i;s 22 gtkj lfgr 10% fyfidh; [kpkZ ¼pkgs og ,d ekeyk gks ;k lewg½A | |
| **2-** | **mPpre U;k;ky; ds le{k ekeyksa esa gfj;k.kk ds egkf/koDrk ds fy, Qhl%**  iSuy xzsM ^,\* vf/koDrk dks ns; ds leku gh gksxk  Hkkjr ds loksZPPk U;k;ky; ds le{k ljdkjh foHkkx dh vksj ls is”k gksus ij egkf/koDrk] gfj;k.kk dks iSuy xzsM ^,\* vf/koDrk dks ns; Qhl nh tk,xhA | | |
| **3-** | **iSuy ^xzsM ch\* vf/koDrkvksa ds fy, Qhl**  **a)** izfr izHkkoh is”kh lfgr ijke”kZ Qhl  **b)** lkewfgd ekeysa  **c)** ;kfpdk@izfrokn@iqu% izfrokn rS;kj djuk@jk;  nsuk | :Ik;s 1]10]000 izfr izHkkoh lquokbZ lfgr 10% fyidh; [kpkZ  Ekq[; ekeys dh Qhl dk 25% ¼lewg esa izfr ekeyk½ vf/kdre lhek :Ik;s 5 yk[k 50 gtkjA  :i;s 22 gtkj lfgr 10% fyfidh; [kpkZ ¼pkgs og ,d ekeyk gks ;k lewg½ | |
| **4-** | **iSuy vf/koDrk ds fy, Qhl%**  **a)** izfr dsl%  **b**) lkewfgd ekeysa | :Ik;s 22 gtkj lfgr 10% fyfidh; o okLrfod [kpkZ  Ekq[; ekeys dh Qhl dk 25% ¼lewg esa izfr ekeyk½ jfgr okLrfod [kpkZ ¼vf/kdre lhek :Ik;s 1 yk[k 10 gtkjA½ | |
| **5-** | **ubZ fnYyh esa Hkkjr ds loksZPp U;k;ky; ds le{k ,MoksdsV vkWu fjdkMZ@LVsafM+x dkmaly@ vfrfjDr LVsafM+x dkmaly dh Qhl** | | |
|  | **fooj.k%**  I. “kq:vkrh ekeyksa esa vnkyr esa is”k gksus ijA  II lkewfgd ekeyksa esa vnkyr esa is”k gksus ijA  III. fu;fer lquokbZ  IV. lkewfgd ekeyksa esa fu;fer lquokbZ  V. ,l0,y0ih0@MCY;w0 ih0 dk Mjk¶V rS;kj djuk  VI. ,l0,y0ih0@MCY;w0 ih0 ¼lkewfgd ekeys½ dk  Mjk¶V rS;kj djuk  VII. LFkkukarj.k ;kfpdk Mªk¶V RkS;kj djuk  VIII. LFkkukarj.k ;kfpdk ¼lkewfgd ekeys½ Mªk¶V RkS;kj  djuk  IX. nkok Mªk¶V djuk  X. lkewfgd nkosa Mªk¶V djuk  XI. dkmaVj ,fQMsfoV vkSj tkWaUMj ,fQMsfoV RkS;kj  djuk  XII. lkewfgd dkmaVj ,fQMsfoV vkSj tkWaUMj ,fQMsfoV RkS;kj djuk  XIII fyf[kr lcfe”kul  XIV lkewfgd fyf[kr lcfe”kul  XV. felysfu;l ,iyhds”kul  XVI lkewfgd felysfu;l ,iyhds”kul  XVII ewy fjdkWMZ dk fujh{k.k% nLrkostksa dh lwph vkSj ykxr dk fcy rS;kj djukA | | **njs%**  ckblkS :Ik;s izfr lquokbZ ;k iwjs ekeys ds fy, X;kjg gtkj :Ik;s] tks Hkh de gks  Pokyhl lkS :Ik;s izfr lquokbZ ;k iwjs ekeys ds fy, ckbZl gtkj :Ik;s] tks Hkh de gks  Rkhu gtkj :Ik;s izfr lquokbZ ;k iwjs ekeys ds fy, ianzg gtkj :Ik;s] tks Hkh de gks  N% gtkj :Ik;s izfr lquokbZ ;k iwjs ekeys ds fy, rhl gtkj :Ik;s] tks Hkh de gksA  nks gtkj :Ik;s izfr dsl  pkj gtkj :Ik;s izfr xqzi@lewg  ,d gtkj :Ik;s izfr dsl  nks gtkj :Ik;s izfr lewg  nl gtkj :Ik;s izfr nkok  chl gtkj :Ik;s izfr lewg  nks gtkj :I;s izfr dsl  nks gtkj :Ik;s izfr lewg  nks gtkj :Ik;s izfr dsl  pkj gtkj :Ik;s izfr lewg  N% lkS :Ik;s izfr dsl  Ckkjg lkS :Ik;s izfr lewg  N% lkS :Ik;s izfr dsl |
| **6-** | **cksMksZ@ fuxeksa@Lok;Rr fudk;ksa vkfn }kjk baxst djus ij ekuuh; p.M+hx<+ mPp U;k;ky; ds le{k%** | | |
|  | ¼I½ tc egkf/koDrk gfj;k.kk dks cksMZ@fuxe vkfn }kjk fu;qDr fd;k tkrk gSA | | :Ik;s ,d yk[k nl gtkj izfr dsl ¼vfrfjDr Qhl eq[; ekeys dh Qhl ds iPPkhl izfr”kr ds fglkc ls lkewfgd ekeyksa esa Qhl ns; gS½ ¼vf/kdre r; lhek :Ik;s ikap yk[k iPpkl gtkj½  cksMZ fuxe vkfn }kjk dkuwuh jk; ekaxus ij ckbZl gtkj :Ik;s izfr dsl Qhl ns; gksxhA |
| **7-** | **paMhx<+ esa ekuuh; mPp U;k;ky; ds le{k cksM+ksZ @fuxeksa }kjk fu;qDr fd, tkus ij ofj’B vf/koDrk@vfrfjDr egkf/koDrk@iSuy dkmaly ds fy, Qhl** | | |
|  | 1- tc ofj’B vf/koDrk dks cksMZ@fuxe@Lok;Rr fudk;  vkfn }kjk fu;qDr fd;k tkrk gSA  2- tc vfrfjDr egkf/koDrk dks cksMZ@fuxe@Lok;Rr fudk; vkfn }kjk fu;qDr fd;k tkrk gS  3- tc fdlh iSuy vf/koDrk dks fdlh cksMZ@fuxe@  Lok;Rr fudk; vkfn }kjk fu;qDr fd;k tkrk gS | | Pokyhl gtkj izfr dsl lfgr nl izfr”kr fyfidh; [kpkZ ¼vfrfjDr Qhl eq[; ekeys dh Qhl ds iPPkhl izfr”kr ds fglkc ls lkewfgd ekeyksa esa Qhl ns; gS½ ¼vf/kdre r; lhek nks yk[k chl gtkj½  rsrhl gtkj izfr dsl lfgr nl izfr”kr fyfidh; [kpkZ ¼vfrfjDr Qhl eq[; ekeys dh Qhl ds iPPkhl izfr”kr jfgr okLrfod [kpsZa ds fglkc ls lkewfgd ekeyksa esa Qhl ns; gS½ ¼vf/kdre r; lhek ,d yk[k iSlB gtkj½A  lksyg gtkj ikap lkS izfr dsl lfgr nl izfr”kr fyfidh; [kpkZ ¼vfrfjDr Qhl eq[; ekeys dh Qhl ds iPPkhl izfr”kr jfgr okLrfod [kpsZa ds fglkc ls lkewfgd ekeyksa esa Qhl ns; gS½ ¼vf/kdre r; lhek C;klh gtkj ikap lkS :I;s½A |
| **8-** | paMhx<+ esa ftyk U;k;ky;@ U;k;kf/kdj.k@ vk;qDr@ Qksje@yksd vnkyr vkfn ds le{k ;k gfj;k.kk jkT; esa ftyk eq[;ky;] rglhy vkSj mi&rglhy Lrj ij iSuy esa “kkfey odhy ds fy, Qhl | | X;kjg gtkj izfr dsl lfgr nl izfr”kr fyfidh; [kpkZ ¼vfrfjDr Qhl eq[; ekeys dh Qhl ds iPPkhl izfr”kr jfgr okLrfod [kpsZa ds fglkc ls lkewfgd ekeyksa esa Qhl ns; gS½ ¼vf/kdre r; lhek iPpkl gtkj½A |
| **9-** | Hkkjr ds ekuuh; loksZPp U;k;y;] fnYyh mPp U;k;ky;@,uthVh@jk’Vªh; miHkksDrk vk;ksx ;k l{ke vk;ksx dss le{k cksMksZ@fuxeksa }kjk fu;qDr fd, tkus ij ofj’B vf/koDrk@vfrfjDr ekgf/koDrk@iSuy dkmafly ds fy, Qhl | | |
|  | 1- tc ofj’B vf/koDrk dks cksMZ@fuxe] Lok;Rr fudk; vkfn }kjk fu;qDr fd;k tkrk gSA  2- tc vfrfjDr egkf/koDrk dh fu;qfDr cksMksZ@fuxeksa Lok;Rr fudk;kssa vkfn }kjk dh tkrh gSA  3- tc ,d iSuy esa “kkfey odhy dks fdlh cksMZ@fuxe] Lok;Rr fudk; vkfn }kjk fu;qDr fd;k tkrk gSA | | Pokyhl gtkj izfr dsl lfgr nl izfr”kr fyfidh; [kpkZ ¼vfrfjDr Qhl eq[; ekeys dh Qhl ds iPPkhl izfr”kr ds fglkc ls lkewfgd ekeyksa esa Qhl ns; gS½ ¼vf/kdre r; lhek nks yk[k chl gtkj :Ik;s½A  rsrhl gtkj izfr dsl lfgr nl izfr”kr fyfidh; [kpkZ ¼vfrfjDr Qhl eq[; ekeys dh Qhl ds iPPkhl izfr”kr jfgr okLrfod [kpsZ ds fglkc ls lkewfgd ekeyksa esa Qhl ns; gS½ ¼vf/kdre r; lhek ,d yk[k iSlB gtkj :Ik;s½A  lksyg gtkj ikap lkS izfr dsl lfgr nl izfr”kr fyfidh; [kpkZ ¼vfrfjDr Qhl eq[; ekeys dh Qhl ds iPPkhl izfr”kr jfgr okLrfod [kpsZ ds fglkc ls lkewfgd ekeyksa esa Qhl ns; gS½ ¼vf/kdre r; lhek C;klh gtkj ikap lkS :Ik;s½A |
| **10-** | fnYyh esa ftyk U;k;ky;ksa@U;k;f/kdj.kksa@vk;ksxksa@Qksje @yksd vnkyrksa vkfn ds le{k iSuy esa “kkfey odhy ds fy, QhlA | | X;kjg gtkj izfr dsl lfgr nl izfr”kr fyfidh; [kpkZ ¼vfrfjDr Qhl eq[; ekeys dh Qhl ds iPPkhl izfr”kr jfgr okLrfod [kpsZ ds fglkc ls lkewfgd ekeyksa esa Qhl ns; gS½ ¼vf/kdre r; lhek iPpkl gtkj :Ik;s½A |
|  | **uksV%** TkSlk fd Åij dgk x;k gS] ;g Qhl LVªsDpj mu vfrfjDr egkf/koDrkvksa ij ykxw ugh gksxk tks] fdlh cksMZ@fuxeksa vkfn }kjk LVsafMx dkmaly Hkh fu;qDr fd;k gqvk gSA ,slh fLFkfr esa] lEcaf/kr vfrfjDr egkf/koDrk] gfj;k.kk vkSj lEcaf/kr cksMZ@fuxe ds chp esa vkilh lgefr ls r; dh xbZ fu;e o “krsZ ykxwA | | |

**uksV%** 1- vU; lHkh dslksa es tksfd] mijksDr esa “kkfey ugh fd, x;s gS ,sls ekeyksa esa egkf/koDrk] gfj;k.kk ls ijke”kZ ds ckn r; Qhl ds vuqlkj vnk;xh dh tk,xhA [kkl vkSj fo”ks’k ekeyksa esa l{ke izkf/kdkjh dh iwoZ eatwjh ds lkFk T;knk dkmaly Qhl Hkh r; dh tk ldrh gS vkSj Hkqxrku fd;k tk ldrk gSA

2- ;g eq|k foRr foHkkx dh lgefr ok;k UO No.12@16@2015&2FG&I@13079 ¼16½ fnukad 31-05-2016 }kjk tkjh fd;k x;k gSA